

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO FORTY-NINE REPORTS
(ENGLISH VERSION)**



सत्यमेव जयते

Tenth Lok Sabha

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
(Teath Lok Sabha)

THIRTEENTH REPORT

(Presented on 29.7.1992)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Thirteenth Report.

2. The Committee met on 27 July, 1992 for—

- I. Examination of the Constitution (Amendment) Bill, 1992 (*Insertion of new articles 330A and 330B, etc.*) by Sarvashri Nawal Kishore Rai and Arjun Singh Yadav under Rule 294(1) (a) of the Rules of Procedure.
- II. Allocation of time under rule 294(1) (c) of the Rules of Procedure to the Resolutions at item Nos. 2, 3 and 4 set down in the List of Business for Friday, 31 July, 1992.

Examination of a Constitution (Amendment) Bill

3. The Committee considered the Constitution (Amendment) Bill, 1992 (*Insertion of new articles 330A and 330B, etc.*) by Sarvashri Nawal Kishore Rai and Arjun Singh Yadav and arrived at the following findings as a result of their examination of the Bill :—

Findings of the Committee

The Bill seeks to amend the Constitution with a view to reserve seats for the other backward classes in both Houses of Parliament and in State Legislatures.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Allocation of time to Resolutions

4. The Committee recommend allocation of time to resolutions as follows :—

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| (1) Resolution by Shri Hannan Mollah regarding steps for development of small scale and cottage industries. | 2 hours |
| (2) Resolution by Shri Janardan Prasad Misra regarding creation of new States of Uttaranchal and Vananchal. | 2 hours |
| (3) Resolution by Shri Rup Chand Murmu regarding steps for protecting jute industry. | 2 hours. |

Recommendations

5. The Committee recommend that—

- (i) Sarvashri Nawal Kishore Rai and Arjun Singh Yadav be permitted to move for leave to introduce their Constitution (Amendment) Bill; and
- (ii) the allocation of time to resolutions, as shown in paragraph 4 above, be agreed to by the House.

NEW DELHI;
July 27, 1992

Sravana 5, 1914 (Saka)

S. MALLIKARJUNAIAH,
Chairman,
Committee on Private Members'
Bills and Resolutions.